

ADDENDUM TO FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

KRISHNA HOUSING SCHEME PROJECT OF M/S RAHEJA DEVELOPERS LIMITED OPERATING IN CONSTRUCTION AT SECTOR 14, SOHNA, GURUGRAM, HARYANA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

In supersession of earlier public announcement as issued by the undersigned regarding Invitation for expression of interest for submission of Expression of Interest in the Matter of Krishna Housing Scheme of M/s Raheja Developers Limited till 04.07.2026, it is hereby informed that the revised timelines for submission of EOI will be as under:

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	KRISHNA HOUSING SCHEME PROJECT OF M/S RAHEJA DEVELOPERS LIMITED PAN AAACR0468E CIN- U45400DL1990PLC042200
2.	Address of the registered office	W4D, 204/5, Keshav Kunj, Cariappa Marg, Western Avenue, Sainik Farms, New Delhi - 110062
3.	URL of website	https://raheja.com/cirp-krishna-housing.html
4.	Details of place where majority of fixed assets are located	SECTOR 14, SOHNA, GURUGRAM, HARYANA-122103.
5.	Installed capacity of main products/ services	10 acres of land in Sector -14, Sohna, Gurgaon, with total 11 towers with flat configuration of 1-2 BHK consisting of total 1644 units and integrated with 147 retail units.
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The consolidated financial statements of the Corporate Debtor, covering all projects, are available up to 31 March 2022 only. Project-specific financial statements are not yet available. Interested parties may request the available financial information and any subsequent updates through the process email ID - cirp.raheja.developers.khs@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	For detailed EOI you may send email at Cirp.raheja.developers.khs@gmail.com
10.	Last date for receipt of expression of interest	20-07-2026
11.	Date of issue of provisional list of prospective resolution applicants	30-07-2026

12.	Last date for submission of objections to provisional list	04-08-2026
13.	Date of issue of final list of prospective resolution applicants	14-08-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19-08-2026
15.	Last date for submission of resolution plans (Tentative)	18-09-2026
16.	Process email id to submit Expression of Interest	cirp.raheja.developers.khs@gmail.com , bsb@bsbandassociates.in
17.	(Details of the corporate debtor's registration status as MSME)	Not Applicable

Brijesh Singh Bhadauriya

BRIJESH
SINGH
BHADAURIYA
Digitally signed by
BRIJESH SINGH
BHADAURIYA
Date: 2026.07.05
12:01:56 +05'30'

05-07-2026

Resolution Professional

(Project-Specific CIRP – Krishna Housing Scheme)

M/s Raheja Developers Limited

Registration No.: IBBI/IPA-002/IP-N01045/2020-2021/13385

AFA Valid up to: 30.06.2027

Registered Address: Unit No. G-40, Vardhman Sunrise Plaza,
Vasundhara Enclave, Delhi-110096.

Email: cirp.raheja.developers.khs@gmail.com , bsb@bsbandassociates.in

SUMMONS FOR SETTLEMENT OF ISSUES (0.5 rr. 1, 5.)
BEFORE THE COMMERCIAL COURT, COURT NO. 2,
GAUTAM BUDH NAGAR
ORIGINAL SUIT NO. 518/2024

Canara Bank, a body corporate constituted under the Banking Companies (Acquisition and transfer of Undertaking) Act 40 of 1980, having its Head Office at J C Road Bangalore Karnataka and having amongst other branches a branch office at Dankaur-2, Greater Noida, Distt-Gautam Budh Nagar through its constituted attorney Branch Manager.

.....PLAINTIFF BANK
Anil Jayswal S/o Surennder kumar, R/o Ho.No.-134, Nai Basti Dankaur, Distt-Gautam Budh Nagar.

.....DEFENDANTS
Whereas Canara Bank instituted a suit against you for recovery of Rs.3,73,363/- You are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some person able to answer all such questions, on the 07.08.2026, at 10 O'clock in the Court, to answer the claim; and further you are hereby directed to file on that day a written statement of your defense and to produce on the said day all documents in your possession or power upon which you base your defense or claim for set-off or counter-claim, and where you rely on any other document whether in your possession or power or not, as evidence in support of your defense or claim for set-off or counterclaim, you shall enter such documents in a list to be annexed to the written statement).

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence. Given under my hand and the seal of the Court, this 15th June, 2026.

Sd/-
MUNSIRIM/READER
COMMERCIAL COURT NO. 2,
GAUTAM BUDH NAGAR

SUMMONS FOR SETTLEMENT OF ISSUES (0.5 rr. 1, 5.)
BEFORE THE COMMERCIAL COURT, COURT NO. 2,
GAUTAM BUDH NAGAR
ORIGINAL SUIT NO. 292/2024

Canara Bank, a body corporate constituted under the Banking Companies (Acquisition and transfer of Undertaking) Act 40 of 1980, having its Head Office at J C Road Bangalore Karnataka and having amongst other branches a branch office at Dankaur-2, Greater Noida, Distt-Gautam Budh Nagar through its constituted attorney Branch Manager.

.....PLAINTIFF BANK
Allauidin Age 45 Years S/o Mohd. Ganni ,R/o-Vill-Dadupur, Rilka, Post-Dankaur,Distt-Gautam Budh Nagar U.P.-203201.

.....DEFENDANTS
Whereas Canara Bank instituted a suit against you for recovery of Rs 10,74,406.31/- You are hereby summoned to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to the suit, or who shall be accompanied by some person able to answer all such questions, on the 21.07.2026, at 10 O'clock in the Court, to answer the claim; and further you are hereby directed to file on that day a written statement of your defense and to produce on the said day all documents in your possession or power upon which you base your defense or claim for set-off or counter-claim, and where you rely on any other document whether in your possession or power or not, as evidence in support of your defense or claim for set-off or counterclaim, you shall enter such documents in a list to be annexed to the written statement).

Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence. Given under my hand and the seal of the Court, this 15th June, 2026.

Sd/-
MUNSIRIM/READER
COMMERCIAL COURT NO. 2,
GAUTAM BUDH NAGAR

RNIT AI SOLUTIONS LIMITED
(Formerly Autopal Industries Ltd)
CIN: L62090RJ1985PLC003427
138 Kalyan Kunj Colony, Kalwar Road, Jhotwara, Jaipur, Rajasthan, India, 302012, Telephone: +91 92814 17110, Email:cs@rnit.ai, Website: www.rnit.ai

NOTICE OF The 02nd Annual General Meeting (POST RELISTING), E-VOTING INFORMATION AND BOOK CLOSURE OF THE COMPANY

Notice is hereby given that the 02nd Annual General Meeting (AGM) (Post Relisting) of the Company will be held on **Wednesday, July 29, 2026 at 10:30 A.M.** (IST) through Video Conferencing (VC)/ Other Audit Visual Means (OAVM) to transact the business set out in the AGM notice dated July 03, 2026.

The company had completed the dispatch of the Annual Report for the financial year 2025-26 and also the notice of the AGM, Directors Report, Financial Statements etc., on July 06, 2026 by electronic mode (emails) to those members whose email IDs are registered with the RTA/Company/Depository Participants(s) as the requirements of sending physical copy of the notice of the AGM and Annual Report for the Financial year 2025-26, have been dispensed away with.

Members may note that the Annual Report 2025-26 will also be available on the Company's website <https://rnit.ai/announcements>, website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited (agency for providing the Remote E-Voting facility) at www.evoting.nsdl.com

Pursuant to Regulation 42 of SEBI (LODR) Regulation 2015, Section 91 of the Companies Act, 2013 and the applicable Rules there under, the Register of Members and Share Transfer Books of the Equity shares of the Company will remain closed from July 23, 2026 to July 29, 2026 (inclusive of both days) for the purpose of Annual General Meeting.

Remote e-Voting:
In compliance with Section 108 of the Companies Act, 2013 ('the Act') read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings ('SS-2') issued by the ICSI and Regulation 44 of SEBI (LODR) Regulations, 2015, the Company has provided facility of voting by remote electronic voting ('Remote e-voting') and e-voting during the Meeting ('Insta Poll') using facility offered by National Securities Depository Limited ("NSDL"), Registrar and Transfer Agent (RTA). The detailed procedure/instructions for e-Voting are contained in the notice of the AGM. All the Members are informed that:

- i. The Company is providing to its Members the facility of remote e-voting and e-voting during the AGM in respect of the business to be transacted at the AGM.
- ii. The remote e-voting shall commence on Sunday, July 26, 2026, at 9:00 A.M. (IST)
- iii. The remote e-voting shall end on Tuesday, July 28, 2026, at 5:00 P.M. (IST)
- iv. The cut-off date for determining the eligibility to vote by remote e-voting or e-voting during the AGM shall be July 22, 2026.
- v. Any person, who acquires shares of the company and becomes member of the Company after dispatch of the notice and holding shares on the cut off date i.e July 22, 2026 may follow the same instructions for remote e-voting as mentioned in the notice of AGM.
- vi. The e-voting module shall be disabled for voting after expiry of the period mentioned above. Once the vote on a resolution is cast by the Member, the member shall not be allowed to change it subsequently. Further the Members who have casted their vote electronically may participate in the Annual General Meeting.
- vii. Mr. M. Vijaya Kumar, Company Secretary in Practice of M/s. MVK & Associates, Hyderabad, has been appointed as Scrutinizer for conducting the e-voting process in a fair and transparent manner.

In case of any query pertaining to E-Voting, please visit Help & FAQ's section available at NSDL website www.evoting.nsdl.com or may contact Ms. Prajakta Pawle of NSDL at Tel No. 022- 4886 7000 and may also send an e-mail request to evoting@nsdl.com to get the clarifications connected with the electronic voting.

The members who are holding shares in Physical form and whose email addresses are not registered with the RTA/Company are requested to register the same with the Beetal Financial Services Private Limited (RTA) or Company by sending an email to beetalrt@gmail.com / cs@rnit.ai. Members holding shares in demat form can update their email addresses with their Depository Participant.

For RNIT AI SOLUTIONS LIMITED
Sd/-
T.T.V.R. Seshan
Company Secretary & Compliance Officer
Membership Number: A73647

Date : 06.07.2026
Place : Hyderabad

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF EMPLOYMENT & CRAFTSMEN
TRAINING DEPARTMENT OF LABOUR, EMPLOYMENT
AND SKILL DEVELOPMENT

No. DET-137/2026/2419 Dated Shillong the 6th July, 2026
"Request for Proposal for Selection of Consultancy Firm/ Agency for State-Level Project Management Consultancy (PMC) to Support Implementation of PMSETU".

Directorate of Employment and Craftsmen Training, Government of Meghalaya invites bids from eligible bidders for the "Selection of Consultancy Firm/Agency for State-Level Project Management Consultancy (PMC) to Support Implementation of PMSETU"

Invitation for Bids, Detailed scope of work and Bid documents are available on the Directorates' website <https://dectmeg.nic.in/>

Submission Deadline: 21st July 2026 @ 3:00 pm

Sd/- Director
Employment and Craftsmen Training
Meghalaya, Shillong

MIPR No.: 1032
Dated: 06-07-2026

IFGL REFRACTORIES LIMITED
CIN : L151909RJ2007PLC027954

Registered Office: Sector 'B', Kalunga Industrial Estate P.O. Kalunga 770031, Dist. Sundergarh, Odisha
Tel : +91 681 2660195
E-mail: ifgl.works@ifgl.in
Website: www.ifglgroup.com

Head & Corporate Office: McLeod House, 3, Netaji Subhas Road Kolkata 700001, Tel : +91 33 40106100
E-mail: ifgl.ho@ifgl.in
investorcomplaints@ifgl.in

NOTICE TO MEMBERS
19th Annual General Meeting

1. Notice is hereby given that 19th Annual General Meeting ("AGM") of IFGL Refractories Limited ("the Company") will be held on Wednesday, 5th August, 2026 through Video Conferencing/Other Audio Visual Means ("VC/OAVM") at 11 AM (IST) in compliance with all applicable provisions of the Companies Act, 2013 ("Act") and the Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI (LODR 2015)") read with General Circular Nos 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020 and subsequent Circulars issued in this regard, latest being General Circular No. 03/2025 dated 22nd September, 2025 issued by Ministry of Corporate Affairs ("MCA Circulars") to transact the business as set out in the Notice convening the AGM (Notice of AGM).

2. Notice of AGM along with complete Annual Report for Financial Year ("FY") 2025-26 is in the process of being sent only by electronic mode to Members whose E-mail IDs are registered with the Company/Depository Participant(s) for communication purposes. Notice of AGM along with complete Annual Report for FY 2025-26 will also be available on the Company's website www.ifglgroup.com and on websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. A letter providing Web-Link for accessing the Notice of AGM, Annual Report, etc including exact path thereof, will be sent to those Members who have not registered their E-mail address with the Company.

3. Manner of registering/updating E-mail address:
(a) Members holding shares in physical mode, who have not registered/updated their E-mail address with the Company, are requested to register/update their E-mail address by submitting Form ISR-1 (available on the website of the Company www.ifglgroup.com) duly filled and signed along with requisite supporting documents to Registrar and Share Transfer Agent, M/s Maheswari Datamatics Private Limited of 23, R N Mukherjee Road, 5th Floor, Kolkata 700 001 ("MDPL").
(b) Members holding shares in dematerialized mode, who have not registered/updated their E-mail address with their Depository Participant(s), are requested to register / update the same with the Depository Participant(s) where they maintain their demat accounts.

4. Manner of casting vote(s) through E-Voting:
The Company is pleased to provide to all its Members holding shares as on the Cut-Off Date, Wednesday, 29th July 2026 with the facility to exercise their right to vote by electronic means ("Remote E-Voting") to transact business as set out in the Notice of AGM through the Remote E-Voting facility provided by National Securities Depository Limited (NSDL). Additionally, the Company is providing the facility of voting through E-Voting system on the day of AGM (E-Voting). The detailed manner of Remote E-Voting/E-Voting on the day of AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail address is provided in the Notice of AGM. The login credentials will be sent to all eligible Members at their registered E-mail address.

5. Manner of Attending AGM:
Members can attend and participate in the AGM through VC/OAVM only. Instructions for attending the AGM through VC/OAVM are provided in the Notice of AGM. Attendance of the Members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the Quorum under Section 103 of the Act.

6. Final Dividend
(a) Company's Board has recommended payment of Final Dividend @ 21.5% i.e Rs 2.15/- per Equity Share for FY 2025-26, subject to approval of Members at ensuing AGM and deduction of Tax at Source.
(b) If Dividend on Equity Shares, as recommended by the Board of Directors, is declared at the AGM, payment thereof will be made on or after Monday, 10th August, 2026 to those Shareholders whose names appeared on the Company's Register of Members -
i) as Beneficial Owners at end of business hours of Wednesday, 29th July, 2026 as per the list to be furnished by NSDL and Central Depository Services (India) Limited (CDSL) in respect of shares held in Dematerialised form.
ii) as holder of Company's Equity Shares in physical form as on Wednesday, 29th July, 2026.
(c) As per Regulation 12 and Schedule I of SEBI LODR, 2015 payment of Dividend shall be processed in electronic mode only. Payment through Dividend Warrants or Cheques has been discontinued. Accordingly, the Company will effect payment of Dividend by electronic mode to Members who have registered their Bank Account details.
(d) For seamless receipt of Dividend, Members holding Equity Shares in physical mode are requested to register/update their PAN, Postal Address, E-mail address, Mobile Number, Bank Account details and specimen signature(s) with the Company or MDPL, by submitting duly completed Forms ISR-1, ISR-2, ISR-3 and SH-13, as applicable, along with the requisite supporting documents including a cancelled cheque leaf and attested specimen signature(s) of the holder(s). In case the name of the Member is not printed on the cheque leaf, a bank-attested copy of the passbook/bank statement showing the name of the account holder, account number and IFSC Code should also be furnished. Members are requested to ensure that the aforesaid details are updated in their Folios to facilitate timely payment of Dividend and other investor services.

7. Manner of registering mandate for receiving Dividend:
Members are requested to register/update their complete bank details:
(a) with their Depository Participant(s) with whom they maintain their demat accounts, if shares are held in dematerialised mode, by submitting forms and documents as may be required by the Depository Participant(s); and
(b) by following procedure mentioned at Sr.No 8(d) above, if shares are held in physical mode.

Members are requested to go through Notice of AGM carefully particularly Instructions given therein for attending AGM, manner of casting vote through Remote E-Voting/E-Voting on the day of AGM and matters associated therewith.

By Order of the Board
For IFGL Refractories Limited
Mansi Damani
Company Secretary & Compliance Officer
ICSI Membership No. FCS - 6769

Kolkata
6th July, 2026

OUR TECHNOLOGY. YOUR SUCCESS.

Notice under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)				
Sr. No.	Name of Borrower(s) (A)	Particulars of Mortgaged property / properties (B)	Date of NPA (C)	Outstanding amount (Rs.) (D)
1.	LOAN ACCOUNT NO. HHLKHU0122437 1. RAJ KUMAR YADAV C/O RAJMIT PHYSIOTHERAPY CENTER 2. KAVITA YADAV 3. SHIV KUMAR YADAV ALIAS SIV KUMAR YADAV C/O PLATINUM PATH LAB.	GROUND FLOOR, WITHOUT TERRACE / ROOF RIGHTS OF BUILT UP PROPERTY BEARING NO. 12, AREA MEASURING 70 SQ. MTRS. BLOCK AND POCKET - BS, SITUATED AT SHALIMAR BAGH, DELHI - 110088, WITH COMMON ENTRANCE PASSAGE, WITH FREEHOLD PROPORTIONATE RIGHTS OF THE LAND UNDER THE SAID PROPERTY WITH RIGHTS OF ALL COMMON FACILITIES.	06.05.2026	Rs. 26,96,245.04/- (Rupees Twenty Six Lakh Ninety Six Thousand Two Hundred Forty Five and Paise Four Only) as on 17.06.2026
2.	LOAN ACCOUNT NO. HLLHDE00484363 1. SUSHIL KUMAR PROPRIETOR GOLDEN BUILDING MATERIAL SUPPLIERS 2. SUSHMA DEVI	ALL THAT RESIDENTIAL FLAT BEARING UNIT NO. C-303, ON THE 3RD FLOOR, HAVING SUPER AREA MEASURING 1150 SQ. FT. I. E. 106.87 SQ. MTRS. SITUATED ON THE LAND COMPRISING / BEARING KHATA NO. 524 (FASLI 1422 TO 1427), KHASRA NO. 489, KA MIN (OLD KHASRA NO. 210), AT MAUZA GUJRADA MAAN SINGH, PARGANA PARWA DOON, DEHRADUN - 248001, UTTARAKHAND.	03.06.2026	Rs. 22,48,853.75/- (Rupees Twenty Two Lakh Forty Eight Thousand Eight Hundred Fifty Three and Paise Seventy Five Only) as on 17.06.2026
That the above named borrower(s) have failed to maintain the financial discipline towards their loan account(s) and as per books of accounts maintained in the ordinary course of business by the Company, Column D indicates the outstanding amount. Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non Performing Asset (as on date in Column C) within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices under Sec. 13(2) of the Act were also issued to each of the borrower. In view of the above, the Company hereby calls upon the above named Borrower(s) to discharge in full his / her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column D above including up to date interest, costs, and charges within 60 days from the date of publication of this notice, failing which, the Company shall be entitled to take possession of the Mortgaged Property mentioned in Column B above and shall also take such other actions as is available to the Company in law. Please note that in terms of provisions of sub - Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that as the Borrower fails to redeem the secured asset within aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property." In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.				
Authorized Officer For : SAMMAAN CAPITAL LIMITED (Formerly known as Indiabulls Housing Finance Ltd.)				
Place : NEW DELHI / DEHRADUN				

PUBLICATION

Notice dated 26.06.2026 in Loan Account No. HHEHDW00499118 / HHLHDW00174707 / HLAHPHDW00175266 was issued by undersigned on behalf of Asset Reconstruction Company (India) Ltd. (in its capacity as Trustee of ARCIL - TRUST - 2025-007), secured creditor, to Lata Malini Pathak (Co - borrower, Wife as well as Legal Heir of Late Dev Raj Pathak), Manbendu Vijay Pathak Alias Manvendra Vijay Pathak (Co - borrower, Son as well as Legal Heir of Late Dev Raj Pathak), Rekha & Lardums Electricals Pvt. Ltd., ("Borrower(s) / Co - Borrower(s) / Guarantor(s)") to provide information to the undersigned regarding other legal heir(s) of Late Dev Raj Pathak within 7 (Seven) days from the date of receipt of the said notice. As you the Borrower(s) / Co - Borrower(s) / Guarantor(s) have failed to provide the legal heir details it is hereby assumed by the undersigned that there are no other legal heir(s) of Late Dev Raj Pathak apart from the above mentioned Borrower(s) / Co - Borrower(s).

Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of ARCIL - TRUST - 2025-007)

Place : HARIDWAR

Karnataka Bank Ltd.
Your Family Bank. Across India

Asset Recovery Management Branch
8-B, First Floor, Rajendra Park, Pusa Road, New Delhi -110 060

Phone : 011-40591567(Ext-231)
E-Mail : delhiarm@ktk.bank.in
Website : www.karnatakabank.bank.in
CIN : L85110KA1924PLC001128

SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the secured Creditor, the Symbolic Possession of which has been taken by the Authorised Officer of Karnataka Bank Ltd, the Secured Creditor on 24.11.2025, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 01.08.2026, for recovery of Rs.20,47,530.09 (Rupees Twenty Lakhs Forty Seven Thousand Five Hundred Thirty and Paise Nine Only) Under PS-Term Loan Account No. 9037001800008601 along with future interest from 10.06.2026, Plus cost, due to the Karnataka Bank Ltd, Bareilly Branch, No.112, Ground Floor, Lucknow-Delhi Marg, Civil Lines, Near Sidhivinayak Hospital, Bareilly-243001, Bareilly Dist., Uttar Pradesh, the Secured creditor from (1) Mr. Mohd Imran S/o Mr. Afzal, (2) Mr. Afzal S/o Shaukat, Both No. (1) & (2) are residing at: Khasra No.37, Jagatpur Lala Begum, Tehsil and District Bareilly -243005, Uttar Pradesh, and No. (2) also residing at: 282/10, Ejaj Nagar, Gontiya, Bareilly-243003, Uttar Pradesh, being borrowers/ guarantors/ co - obligants.

DESCRIPTION OF THE IMMOVABLE PROPERTY:
All that Part and Parcel of Residential property being equitable mortgage situated at Khasra No.37, Jagatpur Lala Begam Pargana Tehsil and District Bareilly, measuring 83.61 Sqm., belonging to Mr. Mohd Imran. Boundaries: East : Road 30'-0" wide thereafter other Plot, West: H/o Gulshar, North : Plot Shdaqat but Now House, South: Plot Mohd Shaif Reserve Price / Usr Price below which the property may not be sold: Rs. 29,00,000.00 (Rupees Twenty Nine Lakhs only)
Earnest money to be deposited / tendered: Rs. 2,90,000.00 (Rupees Two Lakh Ninety Thousand Only)
(The borrower's/mortgagor's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors)

For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.bank.in under the head "Mega E-Auction on 01.08.2026". The E-auction will be conducted through portal <https://bankauctions.in/> on 01.08.2026 from 11:30 A.M to 12:30 P.M with unlimited extension of 05 minutes. The intending bidder is required to register their name at <https://bankauctions.in/> and get the user Id and password free of cost and get online training on E-auction (tentatively on 31.07.2026) from M/s.4closure, 605A, 6th Floor, Maitrivanam, Ameerpet, Hyderabad-500038, Contact No.040-23836405, Mobile: 8142000809, Email: info@bankauctions.in.

Date: 06.07.2026
Place: Bareilly, Uttar Pradesh

Sd/- For Karnataka Bank Ltd
Chief Manager & Authorised Officer

PUBLIC NOTICE

My clients, Arun Goyal S/o Late Chiranjil Lal, and his wife Geeta Goyal R/o Ayodhyaganj, Dadri Town, Gautam Buddha Nagar have disowned their son, Om Goyal R/o Flat No. B-1, 1005, Purvanchal Royal Park, Sector-137, Noida, from all their movable and immovable properties and severed all ties with him due to his misconduct. He alone shall be held responsible for any of his future actions or financial dealings.

Rajiv Agarwal (Advocate)

NOTICE

It is hereby intimated that with effect from 06-10-2026 MFI Operations of Asirvad Micro Finance Limited KHURJA, PAHASHU ROAD ,NEAR BUS STAND KHURJA BULANDSHAHR, UTTAR PRADESH-203131 Will be shifted to Asirvad Micro Finance Limited, BULANDSHAHR ,G.T. ROAD, CHANDPUR BULANDSHAHR, BULANDSHAHR, UP Pin : 203001 for the better convenience in infrastructure. Customers may kindly note that all efforts have been taken to avoid inconvenience to the customers and still any difficulties are faced, all are requested to contact in the following numbers for further guidance.

Branch Head No: 8909012930
Area Head No: 7819887272
HO: 9025401720

Asirvad Micro Finance Ltd.
(Subsidiary of Manappuram Finance Limited)

Registered Office: Ceedros Marjala, 3rd Floor, Office No-1, New No. 39, Old No. 45, Montleith Road, Egmore, Opp : Indian Red Cross Society, Chennai-600 092,Tamilnadu, India
Corporate Office: Building NO-485 B, C & D, Chanthappadi, Valadap, Thiruvur, Kerala,India-889597

IIFL FINANCE

IIFL FINANCE LIMITED • CIN: L67100MH1995PLC093797

Regd. Office : IIFL House, Sun Infotech Park, Road No. 16V, Plot No. B-23, Thane Industrial Area, Wagle Estate, Thane - 400 604 • **Tel:** (91-22) 4103 5000 • **Fax:** (91-22) 2580 6654 • **Website:** www.iifl.com

POSSESSION NOTICE (For Immovable Property) Rule 8(1)

Whereas, the undersigned being the authorised officer of the IIFL Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05/03/2026 calling upon the borrower Antarctica properties Company Limited to repay the amount mentioned in the notice being Rs.33,75,42,281.58 (Rupees Thirty Three Crores Seventy Five Lakhs Forty Two Thousand Two Hundred Eighty One and Fifty Eight Paise Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 3rd day of July of the year 2026.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IIFL Finance Limited for an amount of Rs. 29,07,85,663.05 and along with further interest thereon till realization.

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the SARFAESI Act, 2002, in respect of the time available to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY (Description of Property 1 / Project Property 1)

All that piece and parcel of land as under together with all the structures, buildings, furniture, fixtures, fittings, standings, and/or plant and machinery involved / to be involved and/or constructed and/or to be constructed thereon and all the present and future title, interests and rights of M/s Antarctica Properties Company Limited therein, save and except the Units in respect of which NOC has been duly obtained and are listed out in Schedule III-F hereinafter ("Sold Units").

"The Address" developed on plot bearing number 4B admeasuring 4536 square meters situated in District Centre, Mayur Vihar, New Delhi 110091, owned by M/s Antarctica Properties Company Limited and bounded as under:

North: 24 mtr Road
East: Fraser Suit (Plot Number 4A)
West: CNG Pump
South: 13 mtr Road

(Description of Property 2 / Project Property 2)
Commercial/retail units bearing number 10 to 23 on the ground floor (having carpet area 623.63 square meters), commercial/retail units 1 to 14 on the first floor (having carpet area 615.7 square meters) and entire office space on second floor (having carpet area 836.13 square meters) in Tower A; and commercial/retail units 1 to 9 on the ground floor (having carpet area 303.5 square meters), office space unit number 15 on the first floor (having carpet area 331.66 square meters) and office space unit number 14 on the second floor (having carpet area 331.66 square meters) in Tower B of the Address project developed on plot bearing number 4B admeasuring 4536 square meters situated in District Centre, Mayur Vihar, New Delhi 110091.

(Description of property 3 / Project Property 3)
Retail space/units bearing numbers 1 to 9 built on the ground floor (having carpet area 304.44 sq mtr); office space on the entire first floor (having carpet area 326.74 sq mtr) and office space on the entire second floor (having carpet area 326.74 square feet), in Tower B constructed on plot bearing number 4B, District Centre, Mayur Vihar, New Delhi 110091.

(Description of Property 4 / Project Property 4)
Office space on the entire fifth floor (having carpet area 836.12 sq mtr) in Tower A constructed on plot bearing number 4B, District Centre, Mayur Vihar, New Delhi 110091.

(Description of Property 5 / Project Property 5)
Office space on the entire fourth floor (having carpet area 836.12 sq mtr) in Tower A constructed on plot bearing number 4B, District Centre, Mayur Vihar, New Delhi 110091. (Description of Sold Units)

S. No.	Tower	Floor	Unit No.	Area (in Sq. Ft)	Date of NOC	NOC Issued by
1.	A	G	Shop No. 19	617	11/03/2020	Vistra (ITCL India) Limited
2.	A	G	Shop No. 25B			Vistra (ITCL India) Limited
3.	A	G	Shop No. 18	488.2	17/03/2020	Vistra (ITCL India) Limited
4.	A	G	Shop No. 25A	250.9	17/03/2020	Vistra (ITCL India) Limited
5.	A	G	Shop No. 26	257.2	17/12/2020	Vistra (ITCL India) Limited
6.	A	G	Shop No. 17	488.2		Vistra (ITCL India) Limited
7.	A	G	Shop No. 10A	1996.7	16/03/2021	Vistra (ITCL India) Limited
8.	A	G	Shop No. 10B			Vistra (ITCL India) Limited
9.	A	G	Shop No. 11			Vistra (ITCL India) Limited

Sd/-
Authorized Officer
IIFL Finance Limited
Date: 03/07/2026
Place: New Delhi

नशीली कोल्ड ड्रिंक पिलाकर लूटने वाला गिरोह पकड़ा, दो धरे

जासं, नई दिल्ली: सेंट्रल दिल्ली के रंजीत नगर थाना पुलिस ने सीसीटीवी फुटेज की जांच से जहरखुरानी और चोरी के एक पेचीदा केस को सुलझा लिया है। पुलिस ने इस मामले में दो शातिर आरोपित रोहिणी निवासी आठो चालक राजकुमार उर्फ राज और मालवीय नगर निवासी कासिम उर्फ सलमान को गिरफ्तार किया है। डीसीपी रोहित राजबीर सिंह के अनुसार बीती 27 जून को रंजीत नगर थाने में दर्ज कराई शिकायत में पीड़ित ने बताया था कि जब वह नारायणा रोड स्थित जानकी दास बस स्टैंड पर इंतजार कर रहा था, तब एक अज्ञात व्यक्ति ने उसे झांस में लेकर आठो-रिक्षा शेयर करने के लिए राजी किया। रास्ते में आठो में उनका एक और साथी सवार हो गया। आरोपितों ने कोल्ड ड्रिंक पीने को दी, जिसमें नशीला पदार्थ मिला था। कोल्ड ड्रिंक पीते ही पीड़ित बेहोश हो गया। आरोपित उसका मोबाइल, 15,000 रुपये लूटकर उसे सुनसान जगह फेंककर फरार हो गए।

आइबी ने शुरु की तस्करी में धरे गए नाइजीरियाई नागरिक के वीजा की जांच

जागरण संवाददाता, ग्रेटर नोएडा: बीटा दो कोतवाली पुलिस द्वारा मादक पदार्थों की तस्करी में धरे गए नाइजीरिया के नागरिक चिडुबेम स्टेनली के वीजा से संबंधित जांच आइबी ने शुरू की है। आरोपित ने दिल्ली में ठिकाना बना रखा था। पूछताछ में आरोपित वीजा के संबंध में पुलिस को गुमराह करता रहा। शनिवार को बीटा दो कोतवाली पुलिस ने 15 लाख की सिंथेटिक ड्रग्स समेत चिडुबेम स्टेनली के साथ तीन आरोपितों को गिरफ्तार किया था।

खादी ग्रामोद्योग भवन
खादी एवं ग्रामोद्योग आयोग
सूचना एवं प्रचारण प्रभाग, नई दिल्ली-110001
24, गोल बाजार, नई दिल्ली-110001

खादी ग्रामोद्योग भवन, नई दिल्ली (KVIC)
सूचना-उद्योग परामर्श (RFP जारी करने से पूर्व)

खादी ग्रामोद्योग भवन (KGB), नई दिल्ली, सत्य एवं मार्केटिंग प्रोसेस आउटसोर्सिंग (Sales & Marketing Process Outsourcing-SPO) संचालन हेतु एजेंसी के धन के संबंध में उद्योग परामर्श (Industry Consultation) के लिए इच्छुक एवं पात्र एजेंसियों से अनिवार्य आमंत्रित करता है। प्रस्तावित कार्यक्षेत्र में एड-टू-एंड रिटेल संचालन प्रबंधन शामिल होगा, जिसमें निम्नलिखित सेवाएँ सम्मिलित हैं- मानव संसाधन (Manpower) की तैनाती, इन्वेस्टरी एवं वेयरहाउस प्रबंधन, साप्लाई चेन प्रबंधन, लॉजिस्टिक्स प्रबंधन, ई-कॉमर्स संचालन, बिलिंग एवं चार्ज ऑफ सैल (POS) संचालन, ग्राहक सेवा (Customer Service), सार्वजनिकता प्रबंधन, पुराना सेवारत, विपणन प्रबंधन, रिपेयरिंग एवं रीप्राइजस (MMS), वित्तीय संचालन एवं अनुकूलन (Sales Optimization), गैर उद्योग परामर्श विशेष रिटेल प्रबंधन एजेंसियाँ, सेवा प्रदाताओं, परामर्शदाताओं (Consultants), सिस्टम इंटीग्रेटर्स, स्टार्टअप्स एवं संबंधित क्षेत्र के विशेषज्ञों के लिए खुला है। इच्छुक एजेंसियाँ अपने प्रश्न (Queries) तथा सहभागिता की पुष्टि (Confirmation of Participation) निम्नलिखित ई-मेल पर भेज सकती हैं। संपर्क: निदेशक / महाप्रबंधक खादी ग्रामोद्योग भवन, नई दिल्ली ई-मेल: kgbnewdelhi.kvic@gov.in, दूरभाष: 011-41045702, प्रस्ताव / सहभागिता की अंतिम तिथि: 15.07.2026. अधिक जानकारी के लिए कृपया देखें: <https://kvic.gov.in/kvices/tender.php>

दिल्ली छावनी बोर्ड
मुषमा स्वराज मार्ग, सदर बाज़ार, दिल्ली छावनी
अधिवक्ता की नियुक्ति सूचना

दिल्ली छावनी बोर्ड, रु. 45,000 का एकमुश्त मासिक पारिश्रमिक पर 12 महीने की अवधि के लिए पूरी तरह से अनुबंध पर, पूर्णकालिक रिनरशिप आधार पर 1 अधिवक्ता को नियुक्त करने के लिए योग्य उम्मीदवारों को 22.07.2026 को सुबह 10:00 बजे दिल्ली छावनी बोर्ड के कार्यालय में आयोजित होने वाले प्रवेश साक्षात्कार के लिए आमंत्रित कर रहा है। योग्यता, नियम व शर्तों और आवेदन प्रक्रिया समेत विस्तृत विवरण के लिए कृपया <https://delhi.cantt.gov.in> पर जाएं।
No. DCB/12/VI/Apptt-ADV/2026-27
दिनांक: 06.07.2026

हस्ता./-
मुख्य कार्यकारी अधिकारी,
दिल्ली छावनी बोर्ड

कार्यालय अधीक्षण अभियन्ता सिविल वृत्त, लोक निर्माण विभाग, हरिद्वार
Websit: <http://pwd.uk.gov.in>, E-mail: seharpwduk@gmail.com

राष्ट्रीय प्रतिस्पर्धात्मक ई-निविदा सूचना

दिनांक: 06.07.2026

माननीय राज्यपाल उत्तराखण्ड की ओर से अधीक्षण अभियन्ता, सिविल वृत्त, लोक निर्माण विभाग हरिद्वार, द्वारा निम्नलिखित कार्य हेतु ई-टेण्डरिंग (टू-बिड सिस्टम) के अन्तर्गत आईटम रेट के आधार पर निविदा आमंत्रित की जाती है। निविदा से सम्बन्धित सभी सूचना <https://www.uktenders.gov.in> पर दिनांक 08.07.2026 से उपलब्ध होगी।

क्र. सं.	कार्य का नाम	धरोहर धनराशि (रु. लाख में)	निविदा की वैधता (दिन में)	निविदा प्रपत्र का मूल्य (रु. में)	कार्य पूर्ण का समय (माह में)	ठेकेदार की श्रेणी
1	2	3	4	5	6	7
01	कुम्भ मेला-2027 के अन्तर्गत जनपद हरिद्वार में सेक्टर-1, 2, 3, 4, 5 व 6 में शिविरों, पार्किंग, अखाड़ों आदि हेतु ड्रेसिंग, लेवलिंग, प्लॉटिंग, ब्रिक लाइनिंग एवं डब्ल्यू.बी.एम. द्वारा अस्थाई पहुँच मार्ग आदि का कार्य।	13.59	90	5000.00 +18% GST	05	केन्द्र/राज्य सरकार के विभाग/उपक्रम में पंजीकृत मार्ग कार्य हेतु श्रेणी 'A' एवं उच्चतर
02	कुम्भ मेला-2027 के अन्तर्गत जनपद हरिद्वार में सेक्टर-11, 12, 13 एवं 14 में शिविरों, पार्किंग, अखाड़ों आदि हेतु ड्रेसिंग, लेवलिंग, प्लॉटिंग, ब्रिक लाइनिंग एवं डब्ल्यू.बी.एम. द्वारा अस्थाई पहुँच मार्ग आदि का कार्य।	13.31	90	5000.00 +18% GST	05	केन्द्र / राज्य सरकार के विभाग / उपक्रम में पंजीकृत मार्ग कार्य हेतु श्रेणी 'A' एवं उच्चतर

डी.पी. सिंह
अधीक्षण अभियन्ता

इण्डियन ओवरसीज़ बैंक
केंद्रीय कार्यालय, 763, अण्णा साले, चेन्नै - 600002

वित्तीय वर्ष 2026-27 के लिए
प्रशिक्षु अधिनियम, 1961 के तहत प्रशिक्षु के रूप में रखना (750 रिक्तियाँ)

इण्डियन ओवरसीज़ बैंक, एक प्रमुख सार्वजनिक क्षेत्र का बैंक, जिसका मुख्यालय चेन्नै में है और इसकी भौगोलिक उपस्थिति पूरे भारत और विदेश में है, शीघ्रकालित प्रशिक्षु के रूप में रखने की प्रक्रिया के लिए योग्य उम्मीदवारों से आवेदन आमंत्रित करता है। आयु, योग्यता और अन्य आवश्यकताओं जैसी पात्रता के संबंध में विस्तृत विज्ञापन बैंक की वेबसाइट www.iob.bank.in पर "करियर" पृष्ठ के अंतर्गत उपलब्ध है।
ऑनलाइन पंजीकरण: 07.07.2026 – 20.07.2026 (दोनों दिन समेत)
आवेदन/परीक्षा शुल्क/सूचना प्रभार का भुगतान: 07.07.2026 से 22.07.2026 (दोनों दिन समेत)

प्रधान आयुक्त कार्यालय, केंद्रीय माल एवं सेवा कर, दिल्ली दक्षिण, प्लॉट-2B, ई. आई. एल. एनेक्स बिल्डिंग, भीकाजी कामा प्लेस, नई दिल्ली-110066
"पेंशन अदालत" का आयोजन

सीजीएसटी दिल्ली दक्षिण द्वारा सी.जी.एस.टी. दिल्ली दक्षिण तथा सी.जी.एस.टी. ऑडिट-II (पूर्ववर्ती सेवा कर दिल्ली-I एवं सेवा कर ऑडिट-II) से सम्बंधित पेंशन भोगियों की शिकायतों से त्वरित एवं मौके पर निस्तारण हेतु पेंशन अदालत का आयोजन दिनांक 27.07.2026 को प्रातः 11:00 बजे से सम्मेलन कक्ष, अपर ग्राउंड प्लोर, ई. आई. एल. एनेक्स भवन, भीकाजी कामा प्लेस, नई दिल्ली - 110066 में किया जा रहा है।
जिन पेंशनभोगियों अथवा पारिवारिक पेंशनभोगियों के पेंशन संबंधि मामले निस्तारण/ निर्णय हेतु लंबित हैं, वे अपनी शिकायतें निर्धारित प्रपत्र में 15-07-2026 तक इस कार्यालय को प्रेषित करें। शिकायत प्रस्तुत करने हेतु आवेदन प्रपत्र विभाग की आधिकारिक वेबसाइट पर उपलब्ध है।
अधिक जानकारी के लिए देखें : www.gstdelhizone.gov.in/south/index-south.php
किसी भी प्रकार की जानकारी अथवा स्पष्टीकरण हेतु सुश्री पूनम मुंजाल,प्रशासनिक अधिकारी, सीजीएसटी दिल्ली दक्षिण से संपर्क किया जा सकता है।
संपर्क नंबर : 9868071729

उपायुक्त (प्रशासन)
सीजीएसटी दिल्ली- दक्षिण

MSIL
Mysore Sales International Limited
(A Government of Karnataka Undertaking)
TOURS & TRAVELS DIVISION (All India Except Bengaluru)
MSIL House, # 36, Cunningham Road, Bengaluru-560 052. Phone: 080-22264021-25
MSIL/T&T/464/2026-27 Dated 07.07.2026

टूर ऑपरेटर्स की आवश्यकता है

मैसूर सेल्स इंटरनेशनल लिमिटेड (MSIL) कर्नाटक सरकार का एक प्रमुख विपणन संगठन है जो घरेलू, तीर्थयात्रा, अवकाश, इको टूरिज्म और अंतर्राष्ट्रीय टूर पैकेज जो उपभोक्ता अनुकूल हैं जैसी विभिन्न पर्यटन संबंधी गतिविधियों और मानकीकृत और अनुकूलित पैकेजों में संबंधित सेवाओं में उद्यम करना चाहता है। इसलिए MSIL ऐसे टूर ऑपरेटर्स की तलाश कर रहा है जो देश भर और विदेशी गंतव्यों में ऐसे व्यावसायिक प्रस्तावों को क्रियान्वित करने के लिए MSIL के साथ जुड़ने के इच्छुक हों। निविदा दस्तावेज ई-पोर्टल <https://kppp.karnataka.gov.in> से डाउनलोड किए जा सकते हैं। इच्छुक पार्टियों 27.07.2026 को शाम 5.00 बजे तक या उससे पहले निविदा में भाग ले सकती हैं। स्थानीय टूर ऑपरेटर्स को प्राथमिकता दी जाएगी। किसी भी स्पष्टीकरण के लिए, महाप्रबंधक (विपणन) मोबाइल: 9870337006 से संपर्क करें।
एसडी/- महाप्रबंधक (विपणन)

अखिल भारतीय आयुर्विज्ञान संस्थान, भोपाल
(भारत सरकार के स्वास्थ्य एवं परिवार कल्याण मंत्रालय के अधीन एक स्वायत्त संस्थान)
संकेत नगर, भोपाल (म.प्र.)-462020, www.aiimsbhopal.edu.in

विज्ञापन संख्या ADM-2(5)/2026/AIIMS/BPL/AP_Contractual/5130
दिनांक: 06/07/2026

एम्स भोपाल के विभिन्न विभागों में कॉन्ट्रैक्ट के आधार पर असिस्टेंट प्रोफेसर की नियुक्ति के लिए इंटरव्यू

ऑल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज (एम्स), भोपाल, अलग-अलग विभागों में असिस्टेंट प्रोफेसर के पद पर पूरी तरह से कॉन्ट्रैक्ट (अनुबंध) के आधार पर और तय मासिक वेतन पर नियुक्ति के लिए इंटरव्यू आयोजित करेगा। जरूरी योग्यता, नियुक्ति की शर्तें, एप्लीकेशन फॉर्म, आवेदन करने का तरीका और डॉक्यूमेंट वेरिफिकेशन व इंटरव्यू की तारीखों के बारे में जानकारी के लिए इंस्टीट्यूट की वेबसाइट - www.aiimsbhopal.edu.in पर विस्तृत विज्ञापन देखा जा सकता है। जो उम्मीदवार योग्यता पूरी करते हैं और इंटरव्यू में शामिल होना चाहते हैं, वे इंस्टीट्यूट की वेबसाइट पर इस विज्ञापन के पब्लिश होने की तारीख से 10 दिनों के भीतर तय फॉर्मेट में recruitment.contractual@aiimsbhopal.edu.in पर अपना आवेदन जमा कर सकते हैं। इंटरव्यू और डॉक्यूमेंट वेरिफिकेशन की तारीख की जानकारी इंस्टीट्यूट की वेबसाइट पर अलग से दी जाएगी।
हस्ताक्षर/-
प्रशासनिक अधिकारी
एम्स, भोपाल

फॉर्म जी के लिए परिशिष्ट
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

मेसर्स रहेजा डेवलपर्स लिमिटेड की कृष्णा हाउसिंग स्कीम परियोजना सेक्टर 14, सोहना, गुरुग्राम, हरियाणा में निर्माण कार्य में कार्यरत है।
(भारतीय दिवाला और शोधन अक्षमता बोर्ड के विनियमन 36ए के उप-विनियमन (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)
मेसर्स रहेजा डेवलपर्स लिमिटेड की कृष्णा हाउसिंग स्कीम के मामले में 04.07.2026 तक रुचि की अभिव्यक्ति प्रस्तुत करने के लिए अभिरुचि की अभिव्यक्ति के निमंत्रण के संबंध में नीचे हस्ताक्षरकर्ता द्वारा जारी पहले की सार्वजनिक घोषणा के स्थान पर, यह सूचित किया जाता है कि ईओआई प्रस्तुत करने की संशोधित समयसीमा निम्नानुसार होगी:

1. कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएनएच नं.	मेसर्स रहेजा डेवलपर्स लिमिटेड की कृष्णा हाउसिंग स्कीम परियोजना पैन:AAACR0468E सीआईएन:U45400DL1990PLC042200
2. पंजीकृत कार्यालय का पता	डब्ल्यू4डी, 204 / 5, केशव कुंज, करियप्पा मार्ग, वेस्टर्न एवेन्यू, सैनिक फार्म्स, नई दिल्ली-110062
3. वेबसाइट का यूआरएल	https://raheja.com/cirp-krishna-housing.html
4. उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं।	सेक्टर 14, सोहना, गुरुग्राम, हरियाणा- 122103
5. मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	सेक्टर-14, सोहना, गुडगांव में 10 एकड़ जमीन पर कुल 11 टावर हैं, जिनमें 1-2 BHK वाले कुल 1644 प्लॉट और 147 रिटेल यूनिट्स शामिल हैं।
6. मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	लागू नहीं
7. कर्मचारियों / कामगार की संख्या	शून्य
8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), जेनरलर की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	सभी परियोजनाओं को कवर करने वाले कॉर्पोरेट देनदार के समेकित वित्तीय विवरण केवल 31 मार्च 2022 तक उपलब्ध हैं। परियोजना-विशिष्ट वित्तीय विवरण अभी तक उपलब्ध नहीं हैं। इच्छुक पक्ष प्रक्रिया ईमेल आईडी cirp.raheja.developers.khs@gmail.com के माध्यम से उपलब्ध वित्तीय जानकारी और किसी भी बाद के अपडेट का अनुरोध कर सकते हैं
9. संहिता की धारा 25(2)(ए) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	विस्तृत ईओआई के लिए आप cirp.raheja.developers.khs@gmail.com पर ईमेल भेज सकते हैं
10. अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	20.07.2026
11. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	30.07.2026
12. अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	04.08.2026
13. संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	14.08.2026
14. संभावित समाधान आवेदकों को सूचना ज्ञान, मूल्यांकन मेट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	19.08.2026
15. समाधान योजनाएं जमा करने की अंतिम तिथि	18.09.2026
16. ईओआई जमा करने के लिए संसाधित ईमेल आईडी	cirp.raheja.developers.khs@gmail.com bsb@bsbandassociates.in
17. (फारम/एफआई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण)	लागू नहीं

बृजेश सिंह गवौरिया
समाधान प्रोफेशनल, प्रोजेक्ट-विशिष्ट सीआईआरपी - मेसर्स रहेजा डेवलपर्स लिमिटेड की कृष्णा हाउसिंग स्कीम परियोजना

पंजीकरण सं.:BBB/IPA-002/IP-N01045/2020-2021/13385
एफएफ ईव: 30.06.2027 तक
वसुंधरा एन्क्लेव, दिल्ली-110096
ईमेल: cirp.raheja.developers.khs@gmail.com, bsb@bsbandassociates.in

भारतीय वायु सेना

**है अगर तू निडर
चल
अग्निवीर वायु
की डगर**

**गर्व के साथ छूना है आसमान
बनिये
एयरमैन**

**मेडिकल असिस्टेंट
भरिये सपनों की उड़ान**

वायु सैनिक भर्ती 02/2027

वायु सैनिक भर्ती 02/2027

अविवाहित युवक एवं युवतियाँ
आयु : 17½ से 22 वर्ष

ऑनलाइन पंजीकरण प्रारंभ
06 जुलाई 2026 से

योग्य पुरुष उम्मीदवार ऑनलाइन पंजीकरण करें
06 जुलाई 2026 से

QR कोड स्कैन करें.

अधिक जानकारी के लिए देखें: <https://iafreruitment.edcil.co.in>

CBC 10803/13/00006/2627